

- (ii) **The Railway Accidents (Compensation) (Second Amendment) Rules 1984** published in Notification No.S. O.900 (E) in Gazette of India dated the 27th November, 1984.

[Placed in Library. See No. LT-227/85]

(2) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890 :

- (i) **Appointment of Railway Tourist Agent Amendment Rules, 1984** published in Notification No. S.O. 611 (E) in Gazette of India dated the 22nd August, 1984.

[Placed in Library. See No. LT-227/85].

- (ii) **The Railways (Warehousing and Wharfage) Amendment Rules, 1984**, published in Notification No. S.O. 711(E) in Gazette of India dated the 1st September, 1984.

[Paced in Library. See No. LT-227/85]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (a) (i) **Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1983-84.**

- (ii) **Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.**

[Placed in Library. See No. LT-228/85]

- (b) (i) **Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1983-84.**

- (ii) **Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of**

**the Comptroller and Auditor General thereon.**

[Placed in Library. See No. LT-229/85]

**Notification under the Prevention of Food Adulteration Act, 1954, Annual Reports of and Review on the Working of Indian Nursing Council, 1983-84 and Dental Council of India, 1983-84.**

**THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table—**

(1) A copy of the **Prevention of Food Adulteration (Second Amendment) Rules, 1984** (Hindi and English versions), published in Notification No. G.S.R. 744(E) in Gazette of India dated the 27th October, 1984, under sub-section (2) of section 23 of the **Prevention of Food Adulteration Act, 1954.**

[Placed in Library. See No. LT-230/85]

- (2) (i) A copy of the **Annual Report (Hindi and English versions) of Indian Nursing Council for the year 1983-84 along with Audited Accounts.**

- (ii) A copy of the **Review (Hindi and English versions) by the Government on the working of the Indian Nursing Council for the year 1983-84.**

[Placed in Library. See No. LT-231/85]

- (3) (i) A copy of the **Annual Report (Hindi and English versions) of the Dental Council of India for the year 1983-84 along with Audited Accounts.**

- (ii) A copy of the **Review (Hindi and English versions) by the Government on the working of the Dental Council of India for the year 1983-84.**

[Placed in Library. See No. LT-232/85]

12.02 hrs.

**MESSAGE FROM THE PRESIDENT**

[English]

**MR. SPEAKER :** I have to inform the House that I have received the following

message dated the 23rd January, 1985, from the President :

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 17th January, 1985."

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#### MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the General Insurance Business (Nationalisation) Amendment Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 23rd January, 1985."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the National Capital Region Planning Board Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 23rd January, 1985."

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#### BILLS AS PASSED BY RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:

- (1) The General Insurance Business (Nationalisation) Amendment Bill, 1985.
- (2) The National Capital Region Planning Board Bill, 1985.

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12.03 hrs.

#### BUSINESS ADVISORY COMMITTEE

##### First Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : Sir, I beg to move—

"That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 23rd January, 1985."

MR. SPEAKER : The question is :

"That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 23rd January, 1985."

*The motion was adopted.*

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12.04 hrs.

#### CONSTITUTION (FIFTY-SECOND AMENDMENT) BILL\*

[English]

MR. SPEAKER : Mr. A K. Sen.

PROF. MADHU DANDAVATE (Rajapur) : Sir, I rise on a point of order. My point of order is regarding the procedure of bringing this Bill before the House. I am not going into the merits of the case. Before the Bill was to be introduced, the Prime Minister had convened a meeting of the members of the Opposition Parties and also the ruling Party representatives, and we discussed threadbare the broad outline of the Bill on the basis of which the Bill would be formulated. A consensus was reached and we had also sent a copy of the consensus that was agreed upon to the Prime Minister. But today we find that the Bill that is sought to be introduced in the House makes one basic variation and deviation from what was agreed upon by all the Members who were present. For instance, it was agreed that as far as...